

Bail Application:- Tarun Singh Verma
FIR No. 0122/2020
PS Mangol Puri
State vs. Tarun Singh Verma
U/s. 380/411/454 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Ms. Sharda Garg, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he has clean antecedent. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the offence is heinous, the gravity of the offence is serious in nature and if granted bail, the accused may jump the bail. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused has clean antecedents, the recovery of stolen property has already been effected and the investigation qua the accused is almost complete. There is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Surender @ Happy s/o Charanjeet
FIR No. 101/2020
PS Rani Bagh
State vs. Surender @ Happy
U/s. 356/379 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Mr. Rakesh Kaushik, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that the accused is in JC since 29.04.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required for further investigation. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the the accused is an active B.C. of the area. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused is in JC for the past more than a month. The investigation qua the accused seems to be complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Surender @ Happy s/o Charanjeet
FIR No. 67/2020
PS Rani Bagh
State vs. Surender @ Happy
U/s. 356/379/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Mr. Rakesh Kaushik, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that the accused is in JC since 29.04.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required for further investigation. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the the accused is an active B.C. of the area. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused is in JC for the past more than a month. The investigation qua the accused seems to be complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Kuldeep @ Budda
FIR No. 130/20
PS Sultan Puri
State vs. Kuldeep @ Budda
U/s. 380/411/457 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Purshottam, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

It is submitted by the ld. Counsel for the applicant that he had mistakenly filed two bail applications in the same FIR for the same accused i.e. Kuldeep @ Budda and in the other application the accused has been ordered to be enlarged on bail.

In view of the submissions made by the ld. Counsel for the applicant it is apparent ***that the present application has become infructuous and accordingly, the same is hereby dismissed.***

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Suresh Kumar Sagar @ Vicky s/o Devi Prashad
FIR No. 591/2020
PS Sultan Puri
State vs. Suresh Kumar Sagar @ Vicky
U/s. 324/341/188/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. R. K. Giri, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application seeking bail u/s 437 Cr. P. C has been moved on behalf of the accused Suresh Kumar Sagar @ Vicky. Reply has been filed by SI Geeta Yadav on behalf of IO SI Mohit who is stated to be suffering from COVID-19. In the reply, it has been mentioned by SI Geeta Yadav that all the sections mentioned in the FIR are bailable in nature and accused has not been arrested till date. The Ld. Defence Counsel agreed that the accused is yet to be arrested. Since the accused has not been arrested in the matter, therefore, regular bail cannot be granted to him. In any case sections mentioned in the application are bailable in nature and in case the accused is arrested then the IO is obliged to proceed in accordance with law. At this juncture, Ld. Counsel for the applicant sought permission to withdraw the present application. ***The present application is hereby dismissed as withdrawn on the oral request of the Ld. Defence counsel.***

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Vishal S/o Sh. Mahesh Chand
FIR No. 259/20
PS Aman Vihar
State vs. Vishal
U/s. 379/411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Ajay Mahla, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C for grant of bail has been moved on behalf of the accused Vishal stating that he is in JC since 03.06.2020. It is claimed that the accused has been falsely implicated in the present matter and it is prayed that he be released on bail.

Reply to the said application filed by the IO, perused. Submissions of the ld. APP and ld. Defence Counsel heard.

The accused was caught red-handed at the spot on 02.06.2020. The investigation of case is still at initial stage. Some other stolen property have been recovered from co-accused and there is every likelihood that upon release the accused may commit a similar offence in future and try to threaten the complainant, accordingly, ***the present application is hereby dismissed being devoid of merit.***

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Sunil S/o Sh. Rewati Prasad
e-FIR No. 5054/20
PS Shalimar Bagh
State vs. Sunil
U/s. 379/411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.02.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that parts of dismantled stolen vehicle were recovered from him and if he is released on bail then he may threaten the complainant. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is evident that the accused was formally arrested on 12.03.2020, the recovery has already been effected. Though, the accused has previous involvements in cases of theft but this cannot be a ground to detain the accused endlessly in gaol, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Deepak Swami
e-FIR No. 000450/18
PS Keshav Puram
State vs. Deepak Kumar
U/s. 379/411/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Mr. Satyajit Kumar Singh, Ld. Counsel for the applicant/accused
(through VC).
Ahlmad of court of Ms. Pooja Aggarwal in person with case file.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Application for cancellation of NBWs of accused Deepak Swami and for enlarging him on regular bail has been moved. Application and case file perused. Submissions of ld. Defence Counsel and ld. APP heard. It appears that NBWs were issued against Deepak Swami on 25.07.2020 for his non-appearance on that day. Subsequently, Deepak could not appear before the court as he was in JC in some other matters and his production warrants were issued on 16.01.2020 for 25.04.2020.

The trial will take a long time to conclude and accused cannot be kept endlessly in JC, so NBWs against Deepak Swami are cancelled and he is admitted to bail on his furnishing a personal bond in sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Darshan Dabas s/o Ram Singh
FIR No. 520/18
PS Kanjhawala
State vs. Darshan Dabas
U/s. 323/336/174A/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Mr. Pradeep Parihar, Ld. Legal Aid Counsel from DLSA for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 08.11.2019. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the accused was declared an absconder in the present matter and was subsequently arrested after he was apprehended in another matter. So, there is every likelihood that he may jump bail. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet against the accused has already been filed. The accused is in JC for more than past six months and trial will take a long time to conclude. No fruitful purpose would be served by detaining the accused in JC. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Raja @ Bhadak s/o Vinod
e-FIR No. 000902/2019
PS Suhash Place
State vs. Raja @ Bhadak
U/s. 379/411 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Sachin Kr. Shukla, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 16.10.2019. It is claimed in the application that the accused has been falsely implicated in the matter, recovery has already been made and co-accused are on bail. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that accused is involved in number of other criminal matters and his residential address is not verified. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet in the matter has already been filed and trial will take a long time to conclude. The recovery has already been made and there is hardly any chance that the accused will either tamper with the evidence and threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 004671/19
PS Crime Branch
State vs. Vinay @ Tempo
U/s. 379 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Vivekanand, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 007903/19
PS Crime Branch
State vs. Vinay @ Tempo
U/s. 379 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Vivekanand, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 472/19
PS Aman Vihar
State vs. Parminder @ Babbal
U/s. 324/34 IPC &
25/27/54/59 Arms Act

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Rajesh Juneja, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 270/2020
PS Mangol Puri
State vs. Rajesh Kumar
U/s. 188 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Rajesh Juneja, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Usha Garg vs. M/s Catmoss Retail P Ltd. And ors.
CC No. 17433/16
U/s. 138 NI Act

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Chandan Bhatia, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Issue a notice to the Ahlmad of the court of Ms. Supreet Kaur, Ld. MM, North-West District, Rohini, to appear in person with case file of aforementioned CC on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Applicant : Salil Kumar Chatterjee
FIR No. 389/18
PS Prashant Vihar
U/s. 506/509 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Brajesh Pandey, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of the present application for grant of 45 days to the accused for surrender reveals that the same pertains to the jurisdiction of PS Prashant Vihar. PS Prashant Vihar does not fall within the territorial jurisdiction of North-West District. Accordingly, the present application cannot be entertained by the undersigned. ***The present application is hereby dismissed for want of jurisdiction. Ld. Counsel for the applicant is at liberty to file fresh application before the court of competent jurisdiction.***

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Pankaj @ Ankit
FIR No. 446/19
PS Ashok Vihar
State vs. Pankaj @ Ankit
U/s. 392/397/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Ms. Anjulata, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

At the outset, ld. Counsel for the applicant submitted that the relief sought in the present application has already been granted to the accused Pankaj @ Ankit in an application filed by him and she sought permission to withdraw the present application. In view of the submission of Ld. Counsel, the present application is hereby **dismissed as withdrawn**.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 56/20
PS Budh Vihar
State vs. Aman @ Srilin
U/s. 392/394/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
IO is absent.

The prosecution Naib Court has verbally informed that the IO SI Pancham Kumar PS Budh Vihar has gone to Bihar and accordingly, he has not been able to file a report in compliance of previous order. Let previous orders be complied afresh for **12.06.2020**.

Hard copy of application, supporting documents be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Applicant : Meena Kumari Gupta
FIR No. 195/2019
PS EOW
U/s. 409/420/120B IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Anil Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Applicant : Aakash
FIR No. 714/18
PS Mangol Puri
U/s. 25/54/59 Arms Act

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Uday Pratap Singh, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Applicant : Sapna Singh
Complaint No. 15569/19
PS Shalimar Bagh
u/s 28 of PWDV Act

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. R. S. Yadav, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Vikram Chaudhary
FIR No. 153/2020
PS Sultan Puri
State vs. Vikram Chaudhary
U/s. 392/394//34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Gopal Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Sunil s/o Rewati Prasad
e-FIR No. 5054/20
PS Shalimar Bagh
State vs. Sunil
U/s. 379/411 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts. No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Monu @ Badshah S/o Sh. Nand Kishore
FIR No. 85/2013
PS Ashok Vihar
State vs. Monu @ Badshah
U/s. 323/354/354A/354B/506 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. B. P. Singh, **Ld. LAC** for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Vipin S/o Chandra Pal
FIR No. 395/2020
PS Bharat Nagar
State vs. Vipin
U/s. 379/356/411/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Surendra Kumar Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Mohd. Islam @ Kallu
FIR No. 248/19
PS Begumpur
State vs. Mohd. Islam @ Kallu
U/s. 25/54/59 Arms Act

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Kallu @ Prem
FIR No. 000127/20
PS Subhash Place
State vs. Kallu @ Prem
U/s. 379/411 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Ms. Deepa Aggarwal, Ld. LAC for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Mohd. Danish S/o Mohd. Abid
FIR No. 11382/20
PS Raj Park
State vs. Mohd. Danish
U/s. 379/411/34 IPC

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **08.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Deceased inmate Iwe Onyedinma s/o Alozie

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Despite direction, the concerned Ahlmad from the court of Mr. Sushil Kumar, Ld. MM-03, North-West District, Rohini, has not appeared today. Issue a fresh court notice to the concerned Ahlmad to appear in person alongwith the record as mentioned in application, on **08.06.2020**.

Hard copy of application, supporting documents be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

:1:

State vs. Nutan Puri & Anr.
FIR No. 195/2018
U/s 419/420/506/120B/34 IPC
PS Bharat Nagar

06.06.2020

Present:- Mr. Vikas Sehrawat, Ld. APP for the State.
Sh. Pawan Kumar Shishodia, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for allowing operations of bank account of Nutun Puri bearing no. 055010100258500 maintained with Axis Bank, Preet Vihar Branch, Delhi, has been moved. Today is the third consecutive date of hearing when no reply has been filed by the IO to the aforementioned application. Accordingly, the application is decided without any further waiting for the reply of the IO.

Perusal of the application shows that the aforementioned bank account of the applicant was frozen at the request of the IO due to which her departmental salary could not be credited into this bank account. The accused/applicant was in JC but has been granted bail on 16.04.2020. It is submitted by the ld. Counsel for the applicant that the operations in the aforementioned bank account be allowed so that the departmental salary of applicant can be credited in her bank account and she can withdraw the same as she has no other source of income for her subsistence. To a pointed query, the ld. Counsel for the applicant submitted that the payment as per mediation settlement dated 19.02.2020 has not been made to the complainant.

It would be extremely imprudent to keep bank account of the applicant frozen endlessly but it would also be irresponsible if the applicant is allowed to freely transact through her bank account. Hence, it is hereby directed that if any

:2:

amount is sought to be deposited into the aforementioned account of Nutun Puri, then the same shall be allowed by the bank, meaning thereby that money can be freely credited into the aforementioned account of Nutun Puri, however there shall be a monthly limit on withdrawal i.e. the applicant Nutun Puri shall be allowed to withdraw only Rs. 20,000/- per month from the aforementioned bank account subject to availability of balance. It is made clear that no withdrawal shall be allowed from the balance available in the account today i.e on 06.06.2020. The withdrawl of Rs. 20,000/- per month shall be from money credited after today.

An undertaking shall be given within 15 days from today by Nutun Puri to the court that she shall deposit the entire amount withdrawn from this account after the operation of this order as and when she is directed to do so. The Manager, Axis Bank, Preet Vihar, is directed to allow operation in the aforementioned bank account on the aforesaid terms and conditions.

Hard copy of application, supporting documents be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

State vs Harsh @ Amit
FIR No.347/19
PS Begum Pur
U/s 395/397/412/34 IPC & 25/54/59 Arms Act

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Jitender Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply received from the Jail Superintendent, Rohini Jail wherein it has been informed that the accused is also wanted in FIR No.445/19 Ps Khair, Aligarh U.P, accordingly, the accused could not be released from Jail. In view of the report of the Jail Superintendent, the application stands disposed off.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

State vs Satish @ Lalla @ Kari
FIR No.565/2008
PS Mangol Puri
U/s 307 IPC & 25 (1-B)(a) and 27 Arms Act

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.

Mr. Sanjay Nagar previous Ahlmad in the court of Ms. Karan Gupta, Ld. ASJ, North West Rohini, Delhi along with the case file of FIR No.565/08 PS Mangol Puri in person.

Mr. Sanjay Nagar has brought the case file but he submits that the scanning department is closed and someone is required from the scanning department to scan the complete file as required by the High Court of Delhi.

In view of the submissions made by Mr. Sanjay Nagar, issue a notice to Amit Bhardwaj, scanning official to appear in person on **08.06.2020**, when he shall come and scan the case file.

Mr. Sanjay Nagar is bound down for the NDOH.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

CC No. 15569/19

Ms. Sapna Singh vs Kapil & Ors.

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Mr. Deepak Nayyar JA in CMM office North-West Rohini in person.

The noting has been given by Mr. Deepak Nayyar that the present matter was to be put up on 01.06.2020 but inadvertently the same could not be put up on that day. He requested that the matter be taken up today.

Mr. Deepak Nayyar is directed to be careful in future and to work with utmost sincerity.

Let order dated 29.05.2020 be complied with afresh for **08.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

**D.V. Petition
Harpreet vs Dharampal
PS Begum Pur**

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Mr. Deepak Nayyar JA in CMM office North-West Rohini in person.

The noting has been given by Mr. Deepak Nayyar that the present matter was to be put up on 01.06.2020 but inadvertently the same could not be put up on that day. He requested that the matter be taken up today.

Mr. Deepak Nayyar is directed to be careful in future and to work with utmost sincerity.

Let order dated 29.05.2020 be complied with afresh for **09.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Kashi @ Karan
e-FIR No. 1418/19
PS Mangol Puri
State vs. Kashi @ Karan
U/s. 411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Satish Kumar , Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 13.03.2020. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

The contents of the bail application are taken at face value and are presumed to be proved. Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Pawan @ Ankush S/o Rajesh
e-FIR No. 1270/19
PS Prem Nagar
State vs. Pawan @ Ankush
U/s. 380/411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Amresh Kumar , Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 01.10.2019. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

The contents of the bail application are taken at face value and are presumed to be proved. Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Sunil @ Bittoo
FIR No. 394/19
PS Begum Pur
State vs. Sunil @ Bittoo
U/s. 392/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Kashmir Singh, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 26.12.2019. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

The contents of the bail application are taken at face value and are presumed to be proved. Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Pawan @ Ankush S/o Rajesh
e-FIR No. 37733/19
PS Mangol Puri
State vs. Pawan @ Ankush
U/s. 380/411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Amresh Kumar , Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 01.10.2019. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

The contents of the bail application are taken at face value and are presumed to be proved. Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Kashi @ Karan
FIR No. 194/20
PS Mangol Puri
State vs. Lalit Chouhan
U/s. 25 Arms Act IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Satish Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 14.03.2020. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete. The recovery of illegal Arms has already been made and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Rahul S/o Dayaram
FIR No. 178/18
PS Maurya Enclave
State vs. Rahul
U/s. 25/54/59 Arms Act

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Rakesh Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 28.06.2018. It is claimed in the application that the accused has been falsely implicated. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the investigation qua the accused is complete. The recovery of illegal Arms has already been made and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Gaurav Kumar Sharma
FIR No. 175/20
PS Prem Nagar
State vs. Gaurav Kumar Sharma
U/s. 307/353/186/34 IPC & 25/54/59 Arms Act

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Suraj Parkash Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.05.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Defence Counsel stated that the offence is allegedly committed against the Police officials and the FIR was lodged after the delay of more than six hours which itself shows the fabricated nature of the case. Accordingly, Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the offence complained is of serious in nature and investigation of the case is at initial stage. Ld. APP stated that the accused may jump bail in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is strange that the incident occurred at 09:15 in the Night on 22.05.2020 wherein the police personnel were injured but it took police six hours to lodge the FIR. Even the initial information regarding incident was received at the PS at 05:00 AM ie. after seven hours of incident. All the witnesses in the case are police personnel and it is highly unlikely that upon release the accused will try to threaten the witnesses. Taking into consideration the role of the accused in the incident, he is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with two sureties in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Pawan @ Ankush S/o Rajesh
e-FIR No. 1268/19
PS Prem Nagar
State vs. Pawan @ Ankush
U/s. 380/411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 10.12.2019. It is claimed in the application that the accused has been falsely implicated in the matter. Ld. Defence Counsel stated that he is no more required to be detained in judicial custody and prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the accused is involved in a number of criminal other matters. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the accused is in Judicial Custody for the past about six months and the trial will take a long time to conclude. There is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Sahajid S/o Idrish
FIR No. 036/2020
PS Keshav Puram
State vs. Sahajid
U/s. 394/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. D. Pattnaik, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Sahajid stating that he was in Judicial Custody since 01.02.2020. As per the application, the accused has been falsely implicated in the present case and he is the only bread earner of his family. Ld. Counsel prayed that the accused be enlarged on bail.

No reply has been filed by the SHO / IO despite the fact that three consecutive opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Taking the submissions made in the bail application at face value, the accused is admitted to bail as he is in Judicial Custody for the past four months subject to furnishing of personal bond in the sum of Rs.15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 003660/20
PS South Rohini
State vs. Jiten @ Jitu
U/s. 379/411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. A.K. Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report received from Jail Superintendent Gautam Budh Nagar wherein it has been mentioned that the accused Jiten @ Jitu S/o Rajender has been released from Jail. Hence, application stands disposed off.

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

e-FIR No. 00004/2017
PS Maurya Enclave
State vs. Pankaj @ Ankit
U/s. 392 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
None for the applicant / accused.
Sh. Rajesh Kanojia, Ahlmad in the court of Ld. ACMM, North West
Rohini in person.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Mr. Rajesh Kanojia has given report in compliance of order dated 03.06.2020 and has also placed on record the case file of the aforementioned FIR no. It appears that the accused was initially granted bail on 19.08.2017 but subsequently on 28.03.2018 BW were issued against the accused. On 26.04.2019 Production Warrants were issued against accused Pankaj @ Ankit. Hence, it is hereby made clear that the accused Pankaj @ Ankit is in Judicial Custody in the present matter and he is not on bail.

Soft copy of this order be sent to Superintendent, Rohini Jail, Delhi for information.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Interim Bail / Bail Application:- Accused Janak Raj s/o Harphool Chand
FIR No. 378/15
PS Rani Bagh
State vs. Janak Raj
U/s. 420 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. R.P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for grant of bail / interim bail u/s 437 Cr.P.C has been moved on behalf of the applicant Janak Raj.

Reply filed by the IO SI Sanjeev perused.

It appears that the chargesheet in the present matter has already been filed and the matter pertains to offence of cheating.

Issue court notice to Ahlmad of the court of Ld. ACMM North-West Rohini, Delhi directing him to place the case file before the Ld. Duty MM on **09.06.2020** as it would be imprudent to decide the bail application without looking at the chargesheet.

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 031/2020
PS South Rohini
State vs. Karan @ Kanu & Ors.
U/s. 323/302/34 IPC

06.06.2020

Fresh Chargesheet received.

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.

IO Inspector Man Mohan Kumar in person.

Accused persons namely **Karan @ Kanu s/o Prem Sapra, Lakshay Sapra S/o Prem, Avinash Yadav S/o Jagan Nath Yadav, Dheeraj Sharma s/o Raj Kumar Sharma** stated to be in Judicial Custody but not being produced today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Parveen S/o Ramphal
FIR No. 379/2019
PS Begum Pur
State vs. Parveen
U/s. 392/397/412 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for grant of bail u/s 167(2) Cr.P.C. has been moved on behalf Parveen S/o Ramphal.

Reply to the said application filed by the IO.

During hearing of the present application, the Ld. Defence Counsel submitted that the accused Parveen had already been enlarged on bail in the present matter and he sought permission to withdraw the present application.

In view of the submissions of the Ld. Defence Counsel, the present application is hereby dismissed as withdrawn.

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Deepesh @ Deepu S/o Rakesh
FIR No. 1191/2014
PS Subhash Place
State vs. Deepesh @ Deepu
U/s. 392/397/506 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Diwanshu Sehgal, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Application for grant of bail u/s 437 A Cr.P.C. filed by the applicant as well as the reply filed by the IO perused.

Perusal of the application shows that the present application is pending trial before the court of Ld. ASJ, Rohini Courts Delhi. The undersigned does not have jurisdiction to decide the present application and **accordingly, the present application is hereby dismissed for want of jurisdiction.**

Ld. Counsel for the applicant is at liberty to move the appropriate application before the competent jurisdiction.

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 58/2020
PS Bharat Nagar
State vs. Padam Thapa @ Vinay
U/s. 363 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for issuance of NBW against the accused Padam Thapa @ Vinay S/o Ram Bahadur has been filed by SI Jitender.

Application perused. It is worth-while to mention here that NBW against the accused Padam Thapa @ Vinay have already been issued two days ago in the aforementioned FIR No. Accordingly, the present application is hereby dismissed being infructuous.

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 64/20
PS Bharat Nagar
State vs. Nitin
U/s. 392/394/411 IPC

06.06.2020

Fresh Chargesheet received.

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.

WSI Vaishali Kaushik on behalf of IO SI Jeetender Kumar in person.

Accused **Nitin** stated to be in Judicial Custody but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 62/20
PS Bharat Nagar
State vs. Surjeet @ Lalu & Ors.
U/s. 392/394/411/34 IPC

06.06.2020

Fresh Chargesheet received.

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.

WSI Vaishali Kaushik on behalf of IO SI Harkesh Kumar in person.

Accused persons namely **Surjeet @ Lalu S/o Mitter Singh and Jaspal Singh S/o Bhagat Singh** stated to be in Judicial Custody but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Amit @ Happy S/o Anar Singh
e-FIR No. 003945/19
PS North Rohini
State vs. Amit @ Happy
U/s. 379/411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Madan Kumar Jha, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 03.03.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the family of the accused has no control over him and the accused is a habitual offender. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet in the matter had already been filed and the trial will take a long time to conclude and no fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs.10,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Naseem Ansari S/o Sh. Julfikar Ansari
FIR No. 0137/2020
PS Bawana
State vs. Naseem Ansari
U/s. 363/366 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. S.C. Sharma, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply has been received from the SHO concerned. However, upon perusal of the application, it is revealed that the application pertains to PS Bawana. It is worth-while to mention here that PS Bawana does not fall within the territorial jurisdiction of North-West District and the present application cannot be entertained by the undersigned for want of jurisdiction. **Accordingly, the present application is hereby dismissed for want of jurisdiction.**

The Ld. Counsel for the applicant is at liberty to move the application before the court of competent jurisdiction.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Sagar S/o Tilak Raj
e-FIR No. 003387/20
PS Keshav Puram
State vs. Sagar
U/s. 411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Ravinder Pratap Singh, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **28.02.2020**. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and the chargesheet in the matter had already been filed. Therefore, the accused is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the accused is a bad character of PS Gulabi Bagh. Ld. APP stated that the accused may jump bail in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet in the matter had already been filed and the trial will take a long time to conclude and it would be imprudent to keep the accused in Judicial Custody as no fruitful purpose would be served by adopting such course of action. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

FIR No. 212/17
PS Begum Pur
State vs. Abhimanyu & Ors.
U/s. 498A/406/506/323/34 IPC

06.06.2020

Fresh Chargesheet received.

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.

IO W/PSI Ankita Singh in person.

Accused persons namely **Abhimanyu S/o Hariom, Shila w/o Hariom, Monika w/o Deepak, Deepak Sehrawat s/o Bhagat Singh, Sonika w/o Prakash, Prakash Sehrawat s/o Bhagat Singh** have been chargesheeted without arrest but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Deepak @ Gandhi S/o Sh. Ram Rakshak
FIR No. 557/20
PS Mangol Puri
State vs. Deepak @ Gandhi
U/s. 33 Delhi Excise Act

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Mahesh Kumar Malawat, Ld. Counsel for the applicant/accused
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he was arrested on **01.06.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and the investigation of the case is almost complete. Ld. Defence Counsel argued that accused be enlarged on bail as no purpose would be served by keeping him in Judicial Custody.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that huge quantity of illicit liquor has been recovered from the accused and the family of the accused has no control over him. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material on record, I am of the considering view that the interest of justice would be best served if the accused is kept in judicial custody as the investigation of the case is still in progress and 70 boxes of illicit liquor has been recovered from the accused. There is every likelihood that upon release on bail accused Deepak @ Gandhi may commit a similar offence in future. **Accordingly, he is not entitled to the discretionary relief of bail and the present bail application is hereby dismissed being devoid of merit.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Tarul @ Pawan S/o Manglu Shekh
FIR No. 189/20
PS Prem Nagar
State vs. Tarul @ Pawan
U/s. 454/380/411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Amitab Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **01.06.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and the investigation qua accused is almost complete. It is also submitted by the Ld. Defence Counsel that the case property had already been recovered. Therefore, he prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application stating that the accused is a bad character of PS Raj Park and is involved in a number of cases. The Ld. APP also stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material on record, I am of the considering view that the interest of justice would be best served if the accused is kept in judicial custody as the investigation of the case is still in progress. The accused is involved in 10 other criminal matters and there is every likelihood that upon release on bail accused Tarul @ Pawan may commit a similar offence in future. **Accordingly, he is not entitled to the discretionary relief of bail and the present bail application is hereby dismissed being devoid of merit.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Pardeep @ Lala @ Raja S/o Raj Pal
e-FIR No. 01011/2019
PS Prem Nagar
State vs. Pardeep @ Lala @ Raja
U/s. 379/411 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Pardeep @ Lala @ Raja stating that he is in JC since 16.11.2019. It is claimed in the application that the investigation qua accused is complete and he is the only bread earner of his family. The chargesheet in the matter had already been filed. Therefore, the Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the family of the accused has no control over him and he may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the stolen Mobile Phone has been recovered from the accused and offence u/s 411 IPC is only made out against him. The chargesheet in the matter has already been filed. Moreover, the accused has clean antecedents and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020

Bail Application:- Accused Bipen Bisht S/o Sh. Khadak Bahadur
FIR No. 185/2020
PS Vijay Vihar
State vs. Bipen Bisht
U/s. 457/380/411/34 IPC

06.06.2020

Present:- Sh. Vikas Sehrawat, Ld. APP for the State.
Sh. Ajay Mahla, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Bipen Bisht stating that he is in JC since 27.05.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and recovery has already been made. Therefore, the accused is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application stating that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that only the recovery of stolen Mobile Phone has been made from the accused and it appears that he had committed offence u/s 411 IPC only. The investigation qua the accused is complete. No fruitful purpose would be served by detaining the accused in Judicial Custody. Moreover, the accused has clean antecedents. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/06.06.2020